(c) NRLDC filed Petition No. 125/MP/2012 on 13th April, 2012 along with I.A. Nos. 25/2012 on 16th May, 2012; 35/2012 on 13th June, 2012; 38/2012 on 11th July, 2012 & 45/2012 on 03rd August, 2012 in CERC for effecting proper load management by Northern Region constituents and curbing overdrawl in terms of the Indian Electricity Grid Code and Unscheduled Interchange charges Regulations.

(d) CERC in the above Petitions filed by NRLDC has directed the staff of the Commission to process the case for initiation of action under Section 142 of the Act against the officers in charge of STUs/SLDCs of the States of Uttar Pradesh, Uttarakhand, Haryana, Rajasthan, Punjab and Jammu & Kashmir for imposition of penalty for non-compliance with CERC's directions the provisions of the Act and the Grid Code.

**Impact of DEMWE Lower Hydroelectric Project on Parsuram Kund**

2431. SHRI BHUPENDER YADAV: Will the Minister of POWER be pleased to state:

(a) whether Government is aware of the threats posed to Parsuram Kund's pilgrimage site by proposed construction of 1,750 MW Demwe Lower Hydroelectric Project in Arunachal Pradesh;

(b) whether the project which would come up on Lohit river, is only 800 metres upstream of Parsuram Kund and the power house is located only 650 metres below the dam site, very close to pilgrimage site; and

(c) if so, what steps Government proposes to take to ensure that sanctity and serenity of this sacred site is not violated by massive blasting and tunnelling for this mega project in the mountains close to Parsuram Kund?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) Parsuram Kund is located about 1500 m downstream of dam site along the River channel flow on the left bank of the river and about 800 m aerial distance from dam site. Further, the Power house is located on right bank of river at about 650 m downstream of dam.

To ensure protection and maintenance of sanctity and serenity of Parsuram Kund, various aspects pertaining to any possible impact of blasting and tunnelling, tourism and pilgrimage infrastructure, lean season and Mela duration flow *etc.* were duly considered and examined at length by the Expert Appraisal Committee (EAC)

for River Valley and Hydro Power Projects of Ministry of Environment & Forests (MoEF) in its meetings held in October, November and December 2009, as part of the Environmental Clearance appraisal and adequate mitigation measures have been prescribed in this regard. As per direction of EAC, No Objection Certificate (NOC) from Parsuram Kund Improvement Society (PKIS) has also been obtained by the Company.

Considering all the aspects of the project vis-a-vis Parsuram Kund, Environmental Clearance was issued duly laying down specific conditions addressing the impact on Parsuram Kund, like release of 35 cumecs of water downstream to maintain the needs at Parsuram Kund, release of normal lean season flow for a period of 7 days during Mela period in Parsuram Kund in the month of January, financial allocation of about Rs. 10 crore for protection of Parsuram Kund, etc.

**Expansion of Ramagundam project of NTPC**

2432. SHRI DEVENDER GOUD T.: Will the Minister of POWER be pleased to state:

(a) whether the Ministry has any expansion plan for Ramagundam project of NTPC;

(b) if so, the details thereof;

(c) whether it is a fact that due to non-availability of coal, unit Nos. 8 and 9 are not being able to start;

(d) whether any consultations have been held with the Ministry of Coal for providing coal to these units; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) NTPC has envisaged expansion of Ramagundam Project.

(c) and (d) Ministry of Power has recommended coal linkage for 1000 MW (2x500 MW) to Ministry of Coal on 30.12.2011.

(e) Ministry of Coal has intimated that new linkages may not be available in near future.